

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
21-06-2024 AT 10:30 AM**

CP(IB) No. 39/7/HDB/ 2017

AND

IA(IBC) 1126/2024 in CP(IB) No. 39/7/HDB/ 2017

u/s. 7 of IBC, 2016

IN THE MATTER OF:

PEC Ltd

...Financial Creditor

AND

Sri Ramakrishna Alloys Ltd

...Corporate Debtor

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

IA(IBC) 1126/2024

Mr D Ranga Rao, Liquidator present through Video Conference.

Closure application not filed despite availing sufficient time. Matter adjourned on condition that if the closure application is not filed within one week from today chance stands closed and appropriate orders will be passed on the basis of the record. Matter adjourned to 28.06.2024.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)